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SHRI T. T. KRISHNAMACHARI: Sir, the Act under which the Tariff Commission operates envisages a scheme of delegation of powers to the Tariff Commission. If powers are delegated by Government to an agent, it does not mean that the principal loses his rights. Here is a matter where we think that sometimes an individual consumer may not be in a position to communicate with the Tariff Commission directly. That -is why Government have set up this branch. In matters of protected industries, the agency for enquiry will be the Tariff Commission. The Government gets complaints and they are passed on io the Tariff Commission. It might even be that in o.her matters also we might use the agency of the Tariff Commission. There is no question of any reflection on the Tariff Commission.

SHRI B. C. GHOSE: Then, do I understand that so far as protected industries are concerned, complaints will be passed on to the Tariff Commission, and therefore, there will be no overlapping, because that was the point I was driving at? And in so far as other industries are concerned, is it the Government's intention to have in existence a sort of continuous review of market trends and commodities in regard to all these industries?

SHRI T. T. KRISHNAMACHARI: Yes, Sir. So long as we take any responsibility for banning imports or ^for restricting imports of commodities which are needed by the public in this country; either for the purpose of manufacture or for other purposes, the Government have to keep a continuous watch. And that lis what the Government propose to do.

SHRI B. C. GHOSE: Will the results of such investigations be made known to the public from time to time?

SHRI T. T. KRISHNAMACHARI: It all depends upon the importance of a particular industry. I am afraid, I cannot commit myself to any such thing at this stage.

SHRI B. C. GHOSE: In view of the fact that 'investigations will be carried on only in respect of the industries which have been protected either by way of foreign exchange restrictions or any other means, is it not desirable that the Government's review a^such industries should be made public so that the public may also know as to what is happening?

to Questions

SHRI T. T. KRISHNAMACHARI: Sir, whatever the Government does, is not done under a *purdah*. Where the public is interested, it is made public.

SHRI GOVINDA REDDY: May I know, Sir, if any complaints have been received in respect of the pro. industries so far by this branch?

SHRI T. T., KRISHNAMACHARI: Sir, the statement gives the information required. There is only one complaint received in regard to pro industries.

SHRI GOVINDA REDDY: May I know if that complaint is from an individual or from a firm?

SHRI T. T. KRISHNAMACHARI: I think Government should pre that secretidentity of the informers.

SHRI GOVINDA REDDY: I am asking only the category, not the names.

SHRI T. T. KRISHNAMACHARI: It haDpens to be the general consuming public.

SHRI B. C. GHOSE: Sir, was this investigation carried on by Government or was it referred to the Tariff Commission?

SHRI T. T. KRISHNAMACHARI: This particular matter was referred to the Tariff Commission.

MR. CHAIRMAN: Question No. 372. Shrimati Pushpalata Das.

DR. S. K. BHUYAN: Sir. she has withdrawn this question.

*373. [The questioner (Shrimati Pushpalata Das) was absent.]